



FAX : 011-26108426

REGISTERED / AD

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Dated: 06/09/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. AD/A/53341/2016-CU[DB] dated 29/08/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 9C of the Customs Tariff Act, 1975.


Deputy Asstt. Registrar (CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
¹ AD/MISC/50712/2015, AD/50084/2014 AD/Stay/50098/2014		Foshan Qiangbiao Ceramics Co Ltd Jill Industrial Quarter, Nanzhuang, Foshan Guangdong, GUANGDONG CHINA

**Name and Address of
Respondent**

2	Designated Authority-Designated Authority Directorate General Of Anti-dumping And Allied Duties 1. Department Of commerce, Jeevan Tara Building, 4Th Floor, 5, Parliament Street NEW DELHI 110001, 2. UNION OF INDIA MINISTRY OF FINANCE SECRETARY - REVENUE GOVERNMENT OF INDIA NORTH BLOCK, NEW DELHI.
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Copy To

3 Advocate(s) / Consultant(s):

**V. RAVINDRAN (ADVOCATE)
RAGHAVENDRA ASSOCIATES, A-
3, ALSA CLAREMOUNT,
NO. 129, ST. MARY'S ROAD,
ALWARPET,
CHENNAI 600018**

**Rajesh Sharma, Adv
trm, solicitors & consoltants,
k-3/a, saket,
New Delhi,**

4 Additional Party's Name & Address :

5 Bar Association, CESTAT, Delhi

6 Director Publications, Customs, Excise. I.P. Estate, Delhi

7 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence colony New Delhi-3

8 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

9 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

10 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

11 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

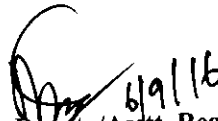
12 TaxIndiaOnline.com Pvt. Ltd., B-XI/8183, Vasant Kunj, New Delhi - 110070

13 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad – 38

14 The ICFAI society , 52, Nagarjuna Hill,Punjagutta Hyderabad.-500082

15 MS Knowlegde Processing Pvt. Ltd.(Taxmanagementindia.com),FF-19, 1st Floor,Cross River Mall,CBD Ground,Near Karkardooma Court,Delhi-110032

16 C.D.R. 17 Office Copy 18 Guard File


Deputy/Asstt. Registrar(CUSTOMS Appeal Branch)

IN THE CUSPTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing/Decision: 29.08.2016

AD/Misc/50712/2015, AD/Stay/50098/2014
In Appeal No. AD/50084/2014

(Arising out of Final Findings dated 24.07.2013 and Notification no.82/2008-Cus dated 27.06.2008 passed by the Designated Authority (DA), Directorate General of Anti-Dumping and Allied Duties, Ministry of Commerce & Industry, Udyog Bhawan, New Delhi)

Freshan Oiangbiao Ceramics Co.Ltd.

Appellants

Vs.

UOI/DA

Respondent

Appearance:

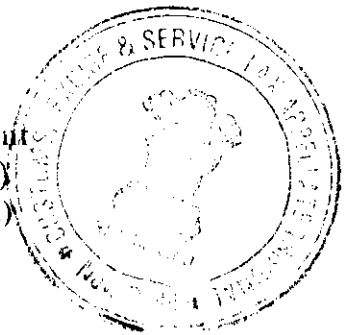
For Appellant: None

For Respondent: Shri Amit Singh, Advocate for DA.
Shri Govind Dixit, DK for Revenue

For Party : Ms. Reena Khair, Advocate
Shri Rajesh Sharma, Advocate
Ms. Rita Jha, Advocate

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mrs. Archana Wadhwa, Member (Judicial)
Hon'ble Mr. B. Ravichandran, Member (Technical)

Final Order No. 53341/2016



Per Justice Dr. Satish Chandra:

The appeal is against Final Finding dated 24.07.2013 of the Designated Authority, Ministry of Commerce & Industries recommending residual duty on Vitrified Tiles from China PR.

2. The Appeal was listed for hearing today. When originally called as well as on revision of list, no one was present to pursue the appeal before us. We find that due notice has been sent on 11.08.2016 itself to the appellant and their counsel. The appellant has not shown diligent interest in pursuing the appeal.

(Signature)

IN THE CUSPTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
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Foshan Oiangbiao Ceramics Co.Ltd.

Appellants

Vs.

UOI/DA

Respondent

Appearance:

For Appellant: None

For Respondent: Shri Amit Singh, Advocate for DA.

Shri Govind Dixit, DR for Revenue

For Party : Ms. Recna Khair, Advocate
Shri Rajesh Sharma, Advocate
Ms. Rita Jha, Advocate

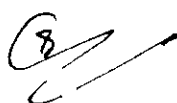
Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mrs. Archana Wadhwa, Member (Judicial)
Hon'ble Mr. B. Ravichandran, Member (Technical)

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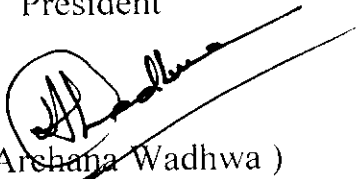


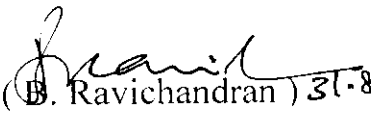
3. Accordingly, following the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who got to sleep, the appeal will be liable to be dismissed on account of default by the appellants.

3. In view of the above, the appeal is dismissed for want of prosecution.

{Order dictated & pronounced in open court}


(Justice Dr. Satish Chandra)
President


(Archana Wadhwa)
Member (Judicial)


(B. Ravichandran) 31.8.16
Member (Technical)

Ckp.